

are strictly followed to ensure transparency in defence deals.

Transparency in procurement procedure by CSD

1892. SHRI KANWAR DEEP SINGH:

SHRI N.K. SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) whether some officials of the Canteen Stores Department under the Ministry have been recently arrested by CBI for accepting illegal gratifications to favour certain companies while making procurements for canteen stores across the country;

(b) if so, the details thereof;

(c) whether the system of procurements for Canteen Stores Department is not transparent and corruption prevails in purchases; and

(d) if so, the steps Government proposes to take to bring transparency in the procurement of various items for Canteen Stores Department across the country?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) Two officers of Canteen Stores Department (CSD) viz. Shri Bikash Ranjan Daschaudhary, JGM-II and Brig Anuj Kainthla, JGM-I were arrested by CBI, ACB Mumbai for accepting illegal gratification.

(c) and (d) The extant system of procurement of CSD is transparent, however, bringing more transparency and efficiency in the system is a continuous process. CSD has been advised to use information technology for hosting status of sale, stock and order details of all suppliers on CSD website. They have also been advised to adopt e-governance expeditiously.

CVC's Recommendations for action against corrupt officials

1893 SHRIMATI KUSUM RAI:

SHRI ARVIND KUMAR SINGH:

SHRI PRABHAT JHA:

Will the Minister of DEFENCE be pleased to state:

(a) the details of corrupt officials under Ministry of Defence against whom Central Vigilance Commission (CVC) has recommended for action recently;

- (b) whether Government has taken action against these corrupt officials;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Whenever a complaint is received from Central Bureau of Investigation, Central Vigilance Commission (CVC), other Departments and general public etc., the same is examined in the Ministry and if necessary, advice of CVC is sought on initiation of disciplinary proceedings. During the year 2011 and 2012 (up to July), Central Vigilance Commission (CVC) has tendered their First Stage Advice against total 40 number of officials. On the basis of CVC's advice, with the approval of competent authority, further action, is taken as per relevant rules.

Committee to look into pay and pension grievances of military personnel

1894 SHRI ARVIND KUMAR SINGH:

SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether a committee headed by Cabinet Secretary has been appointed to look into the pay and pension grievances of serving and retired military personnel including One Rank, One Pension;
- (b) if so, the details thereof along with the details of composition thereof;
- (c) whether army, navy and air force have not been given representation in the committee;
- (d) if so, the reasons therefor;
- (e) whether a letter has been written from the ministry to Prime Minister regarding discontent in the army and have demanded their representation in the committee; and
- (f) if so, the details of action taken thereon?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (f) The Committee chaired by Cabinet Secretary is comprised of Principal Secretary to the Prime